

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-205/2013/1676/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti S. Bhattacharjee,  
District & Sessions Judge,  
Karimganj.

Dated Guwahati the <sup>nd</sup> 22 March, 2021.

Sub: **Car permission.**

Ref:- Your letter No. JKDI/2021/1297, dtd 17.03.2021

Madam,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Shri N. M. A. Ahmed, Civil Judge & Asstt. Sessions Judge, Karimganj regarding his prayer for permission to take his allotted official vehicle to Hailakandi, at his own cost, from the evening of 17.03.2021 till the morning of 19.03.2021, at your level.

Yours faithfully,

Sdt

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-205/2013/1677/A, dated 22.3.2021

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**

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